

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

218. IA/94/2024 IN C.P. (IB)/1102(MB)2023

IN THE MATTER OF

The Indian Performing Right Society Limited

Vs

Novi Digital Entertainment Private Limited

Section 9 of the Insolvency & Bankruptcy Code, 2016

Order Delivered on 29.04.2024

CORAM:

MS. REETA KOHLI
MEMBER (J)

MS. MADHU SINHA
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the Petitioner: Sr. Adv. Ravi Kadam (VC)

For the Respondent: Sr. Adv. Navroz Seervai (PH)

ORDER

I.A. 94/2024

The Ld. Counsel for the Petitioner submits that he wishes to withdraw the present petition and also submits that he wishes to prefer a Civil Suit for enforcement of their copyrights. On the other hand, the Ld. Counsel for the Applicant wishes to withdraw the present application. In view of the same, the present I.A. and the C.P.(IB)/1102(MB)2023 is **disposed of as having been withdrawn.**

Parties are left open to raise their respective contentions before the appropriate forum.

Sd/-
MADHU SINHA
Member (Technical)
Shubham

Sd/-
REETA KOHLI
Member (Judicial)